IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (DB) No.477 of 2020

Md. Kalim ..... … Appellant

Versus

The State of Jharkhand …. … Respondent

CORAM : HON'BLE MR. JUSTICE H. C. MISHRA
HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : Mr. Pradeep Kumar Prasad, Advocate
For the State : A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

05/ 25.03.2021 Three weeks' time, as prayed for, is allowed the learned counsel for the appellant for removing the defects pointed out by the Office.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)

R.Kr.